

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3928  
ANSWERED ON:03.12.2010  
STOCK EXCHANGES  
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**Will the Minister of FINANCE be pleased to state:**

- (a) the provisions for starting a Stock Exchange; and
- (b) the details of applications received by the Government for opening of stock exchanges and the action taken thereon ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) An entity desirous of starting a stock exchange would have to comply with several provisions contained in the relevant Acts, Rules and Regulations made there under and guidelines/circulars issued by SEBI from time to time. They include Securities Contracts (Regulation) Act, 1956, Securities Contracts (Regulations) Rules, 1957 and Securities and Exchange Board of India Act, 1992.

(b) Applications for starting exchanges are to be made to Securities and Exchange Board of India (SEBI). SEBI received the following applications for opening of stock exchanges in the last three years. The details of the same are as under:

Sr.no.	Name of Stock Exchanges	Date of application	Action taken
1	MCX Stock Exchanges Limited	August 21, 2008	SEBI, vide notification dated September 18, 2008 granted recognition, subject to conditions mentioned therein.
2	United Stock Exchange of India Limited	November 13, 2009	SEBI, vide notification dated March 26, 2010 granted recognition, subject to conditions mentioned therein.
3	ICAP Institutional Stock Exchange of India Limited	October 27, 2008	SEBI, vide letter dated December 21, 2009 granted no-objection for using the word `Stock Exchange` in the name `ICAP Institutional Stock Exchange of India Limited` (ICAP). ICAP has submitted a revised proposal.